

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA(I.B.C)/3511(MB)2024 C.P. (IB)/310(MB)2020

IN THE MATTER OF

Alpa Sandeep Jain

VS

Adgaonkar Saraf Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Maulik Chokshi (VC)

For the Respondent:

ORDER

IA 3511/2024:- The prayer in the present IA is for taking on record the Creditors Committee Report. The same is taken on record. IA **disposed of**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)